

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501
IB-131/ND/2020

IN THE MATTER OF:

Manish Gupta

....Applicant

Vs.

Vdoit4u Event Management Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 17.01.2023

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kailash Chandra Adv

For the Respondent : Adv Akash Jain

ORDER

Heard the submissions made by Counsel for the Operational Creditor as well as Proxy Counsel for the Corporate Debtor. Counsel for the Operational Creditor has submitted that the matter is likely to be amicably resolved and prayed for grant of time to settle the matter. At the request of Counsel for the Operational Creditor, 2 weeks' time is granted and if the amicable resolution is not achieved within a period of 2 weeks, Counsels must be ready to conduct the matter before the Tribunal. Post this matter on **10.02.2023**.

Sd/-

Sd/-

(DR. BINOD KUMAR SINHA)
MEMBER (T)

(SHRI P.S.N PRASAD)
MEMBER (J)